

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 256/GT/2020

Subject : Petition for revision of tariff of Talcher Thermal Power Station (460 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petition No. 399/GT/2020

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : GRIDCO Ltd.

Date of Hearing : **6.12.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

In Petition No. 256/GT/2020

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments, in the web portal of the Commission.

2. The learned counsel for the Respondent, GRIDCO also circulated note of arguments and made detailed oral reply submissions in the matter. He also submitted that the Respondent may be permitted to file its written submissions, to the note of arguments filed by the Petitioner.

3. The Commission, after hearing the parties, permitted the Respondent GRIDCO to file its response to the note of arguments circulated by the Petitioner, by **2.1.2023** and



the Petitioner, may, if required, file its response to the same, on or before **12.1.2023**. The parties shall ensure that their submissions are filed within the due dates mentioned and no further extension of time shall be granted for any reason.

4. Accordingly, order in the petition was reserved.

In Petition No. 399/GT/2020

5. At the outset, the learned counsel for the Petitioner submitted that the tariff petition including the tariff filing forms, for the 2019-24 tariff period, is required to be amended, keeping in view that the station was de-commissioned on 31.3.2020. Accordingly, the learned counsel prayed that it may be granted two months' time to amend the petition for the period 2019-24.

6. The learned counsel for the Respondent GRIDCO submitted that the Petitioner may be directed to serve copies of the amended petition, to enable the Respondent to file its reply.

7. The Commission, after hearing the parties, permitted the Petitioner to amend the petition and file the same by **15.2.2023**, after serving copy on the Respondents, who may file replies by **6.3.2023**. Rejoinder, if any, by the Petitioner by **17.3.2023**. The parties shall ensure the completion of pleadings within the due dates mentioned and no further extension of time shall be granted.

8. The matter shall be listed for hearing on **10.3.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

